

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:333

ANSWERED ON:06.08.2013

TERRORIST ATTACKS .

Bauri Smt. Susmita;Chaudhary Shri Arvind Kumar;Choudhary Shri Nikhil Kumar;Putul Kumari Smt. ;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of major religious places being secured by the Central Armed Police Forces;
- (b) whether there are reports of fresh incidents of terrorist attacks in some places including Jammu and Kashmir and Mahabodhi Temple in Bihar recently;
- (c) if so, the details thereof and the number of civilians and security personnel injured and killed along with the number of terrorists arrested and killed during the current year, State-wise;
- (d) the details of amount of ex-gratia declared and paid to the injured and next of kins of the deceased in the said incidents; and
- (e) the measures taken to check such incidents in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

- (a) : The details of major religious places being secured by the Central Armed Police Forces is at Annexure-I.
 - (b) & (c) : The details of terrorist attacks in the hinterland of the country and Jammu & Kashmir during the year 2013 indicating the number of terrorist arrested and killed is at Annexure-II.
 - (d) : As per available inputs, after the bomb blasts at Dilsukhnagar area of Hyderabad on 21.2.2013, Hon'ble Prime Minister of India has announced Ex-Gratia of Rs. 2 lakh for the deceased and Rs. 50,000 to injured. State Government has also announced Ex-Gratia of Rs. 6 lakh to deceased and Rs. 50,000 to Rs. 1 lakh for injured besides bearing all the expenses for the treatment of the injured.
 - (e) : Law & Order and Police is a State subject, therefore, the primary responsibility to address these remains with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, inter-alia, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created.
- The Prevention of Money Laundering Act has been amended in 2009 to inter-alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.